



NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH COURT II

Item No. 4

IA 4028/2025 IN C.P.(IB)4048(MB)2018

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI ASHISH KALIA
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **08.09.2025**

NAME OF THE PARTIES: **Bank of Baroda (Dena Bank)**

Vs

S Team Interventure Exports
(India) Pvt. Ltd

Appearance:

For Applicant : Adv. Aniruth Purusothaman G.

For Respondent : None

IBC Under Section 7

ORDER

IA 4028/2025

The present application has been filed by the Liquidator. The following reliefs are sought:

- a. *Be pleased to grant an extension of 1 year from 29.08.2025, as a result of which the Liquidation process of the Corporate Debtor shall be extended till 28.08.2026;*

2. Ld. Counsel appearing for the Liquidator submits that reasons stated there in are as under:-



“It is submitted that, irreparable harm and injury shall be caused to the Corporate Debtor, if the reliefs prayed for, are not granted as the extension of 1 Year of the Liquidation period shall enable the Applicant to close all the litigations of the Corporate Debtor and distribute the proceeds realized which will further benefit in achieving the objectives of the IBC 2016. Hereto annexed and marked as Exhibit— “E” is a copy of the Report of the Liquidator under Regulation 44(2) of the IBBI (Liquidation Process) Regulations, 2016 dated 18.08.2025 stating the reasons for noncompletion of Liquidation and additional period required.”

2. After considering the facts and circumstances of the case, the Tribunal is inclined to extend the Liquidation period as prayed for. Accordingly, the Liquidation period is extended from 29.08.2025 till 28.08.2026. Accordingly, **IA 4028/2025** is **allowed and disposed of** accordingly.

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Vicky

Sd/-
ASHISH KALIA
MEMBER (JUDICIAL)